HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY

SITTING LIST W.E.F. 9th JUNE 2025

PARTIAL MODIFICATION w.e.f. 20th August 2025

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** **AND** The Hon'ble Shri. Justice **SANDEEP V. MARNE** **(Court Room No. 46)** **[DIVISION BENCH-1]** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Public Interest Litigations. **(B)** Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. **(C)** Civil Writ Petitions relating to Infrastructure Projects. **(D)** Civil Writ Petitions relating to Tender matters. **(E)** Civil Writ Petitions relating to **Environmental** issues. **(F) Arbitration Appeals** pertaining to Division Bench. **(G) Appeals** under **Section 13 of the Commercial Courts Act, 2015**. **(H)** Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** All Public Interest Litigations. **(B)** Writ Petitions relating to infrastructure of all Courts in Mumbai. **(C)** Civil Writ Petitions relating to Infrastructure Projects. **(D)** Writ Petitions relating to Tender matters. **(E)** Writ Petitions relating to **Environmental** issues. **(F) Arbitration Appeals** pertaining to Division Bench. **(G) Appeals** under **Section 13 of the Commercial Courts Act, 2015**. **(H)** Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).
*2	The Hon'ble Mr. Justice **SHREE CHANDRASHEKHAR** **AND** The Hon'ble Ms. Justice **AARTI A. SATHE** **(Court Room No. 49)** **[DIVISION BENCH- 2]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions **relating to service matters of teaching and non-teaching staff**, including **Caste Scrutiny** matters **except those assigned to other Courts**. **(B)** Civil Writ Petitions **relating to Labour and Service** (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **A)** Writ Petitions **relating to service matters of teaching and non-teaching staff**, including **Caste Scrutiny** matters **except those assigned to other Courts**. **(B)** Civil Writ Petitions **relating to Labour and Service** (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar

		Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. **(C)** Civil Writ Petitions relating to **Caste scrutiny committee** cases not assigned to other Courts. **(D)** Contempt Appeals. **(E)** Civil Work not assigned to other Courts.	Panchayats, etc.) including caste claims relating thereto except those assigned to other Court. **(C)** Civil Writ Petitions relating to **Caste scrutiny committee** cases not assigned to other Courts. **(D)** Contempt Appeals. **(E)** Civil Work not assigned to other Courts.
3	The Hon'ble Smt. Justice **REVATI MOHITE DERE** **AND** The Hon'ble Smt. Justice **NEELA KEDAR GOKHALE** **(Court Room No. 43)** **[DIVISION BENCH- 3]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions relating to the **Land Acquisition Act, 1894** and all other matters relating to acquisition and requisition of properties. **(B)** Civil Writ Petitions not assigned to other Courts **from the year 2022 onwards.** **(C)** Family Court Appeals. **(D)** Civil Writ Petitions relating to **resettlement of project** affected persons. **(E)** Civil Writ Petitions under Medical Termination of Pregnancy Act (MTP).	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions relating to the **Land Acquisition Act, 1894** and all other matters relating to acquisition and requisition of properties **(B)** Civil Writ Petitions not assigned to other Courts **from the year 2022 onwards.** **(C)** Writ Petitions relating to **resettlement of project** affected persons.
4	The Hon'ble Shri Justice **M. S. SONAK** **AND** The Hon'ble Shri Justice **JITENDRA S. JAIN** **(Court Room No. 40)** **[DIVISION BENCH- 4]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions in **Indirect tax** matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, **Foreign Trade (Regulation and Develop-ment) Act, 1992**, FERA and FEMA). **(B)** Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions in **Indirect tax** matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, **Foreign Trade (Regulation and Development) Act, 1992**, FERA and FEMA) **(B)** Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and

		Development) Act, 1992 including FERA, FEMA. **(C)** Appeals, References and Applications under **Indirect Taxes** under Central Acts. **(D)** Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 **(SEBI)**. **(E)** Civil Writ Petitions not assigned to other Courts from **the year 2018 to 2021.**	Development) Act, 1992 including FERA, FEMA. **(C)** Appeals, References and Applications under **Indirect Taxes** under Central Acts. **(D)** Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 **(SEBI)**. **(E)** Civil Writ Petitions not assigned to other Courts from **the year 2018 to 2021.** **(F)** All Appeals (except those assigned to other Court).
5	The Hon'ble Shri Justice **RAVINDRA V. GHUGE** **AND** The Hon'ble Shri Justice **GAUTAM ASHWIN ANKHAD** **(Court Room No. 13)** **[DIVISION BENCH- 5]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet and challenging order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS **upto the years 2022.** **(B) All** Criminal Writ Petitions and applications including seeking directions not assigned to other courts. **(C)** Criminal Contempt Petitions. **(D)** Confirmation of Death Sentence Cases with connected Appeals of the years **2021, 2023 and 2024 onwards.** **(E)** Applications for Leave to Appeal. **(F)** Preventive Detention Matters. **(G)** Habeas Corpus Matters and Criminal References. **(H)** Letter Patent Appeals. **(I)** Other Criminal work not assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Criminal Contempt Petitions.

6	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **RAJESH S. PATIL** **(Court Room No. 53)** **[DIVISION BENCH–6]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions and Applications for **quashing** of FIRs, C.R., Charge Sheet and challenging order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS **from the year 2023 onwards.** **(B)** All Criminal Applications and Criminal Writ Petitions in relation to crime **against Women and Children including quashing** of FIRs, C.R. and Chargesheet or challenging order directing investigation under section 156 (3) of Cr.P.C./175(3) of BNSS. **(C)** All Criminal Applications and Criminal Writ Petitions including **quashing** of FIRs, C.R. and Chargesheet or challenging order directing investigation under section 156(3) of Cr.P.C./175(3) of BNSS in relation to crime under **the Prevention of Corruption Act (except those assigned to other Court).** **(D)** Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/ Pre-mature release. **(E)** Criminal Appeals under Special Statues pertaining to the Division Bench **(excluding Appeals against conviction and acquittal).** **(F)** Confirmation of Death Sentence Cases with connected Appeals **upto the year 2020**. (except specially assigned to other Court).	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

* 7	The Hon'ble Shri Justice **G. S. KULKARNI** **AND** The Hon'ble Smt. Justice **MANJUSHA A. DESHPANDE** **(Court Room No. 54)** **DIVISION BENCH- 7]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions relating to Municipal Corporations, Cantonment areas (**excluding Labour / Service matters)** and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. **(B)** **Election** Matters and **Caste Scrutiny** matters **pertaining to Elections** of Municipal Corporations and Cantonments **(C)** Civil Writ Petitions relating to the **Municipal Councils**, **Zilla Parishads**, **Nagar Panchayats** and **Gram Panchayats** including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour / Service matters) and the matters relating to the **Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act)** concerning above mentioned areas. **(D)** Civil Writ Petitions pertaining to the **Maharashtra Slum Areas (Improvement, Clearance and Development) Act**. **(E)** Civil Writ Petitions pertaining to the **Maharashtra Housing and Area Development Act**. **(F)** Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions relating to Municipal Corporations, Cantonment areas (**excluding Labour / Service matters)** and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas. **(B)** **Election** Matters and **Caste Scrutiny** matters **pertaining to Elections** of Mumbai Municipal Corporation. **(C)** Civil Writ Petitions pertaining to the **Maharashtra Slum Areas (Improvement, Clearance and Development) Act**. **(D)** Civil Writ Petitions pertaining to the **Maharashtra Housing and Area Development Act**. **(E)** Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.

8	The Hon'ble Shri Justice **B. P. COLABAWALLA** **AND** The Hon'ble Shri Justice **FIRDOSH P. POONIWALLA** **(Court Room No. 6)** **[DIVISION BENCH - 8]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions relating to **Energy and Airports**. **(B)** Civil Writ Petitions relating to **Forests.** **(C)** First Appeals. **(D)** Civil References. **(E)** Writ Petitions and References **under Direct Tax Laws**. **(F) Appeals** under **Direct Tax** Laws. **(i)** All Appeals pending for **admission.** **(ii)** Appeals from the year 2011 onwards pending for **final hearing.** **(G)** Chartered Accountant References	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Writ Petitions relating to **Energy and Airports.** **(B)** Writ Petitions relating to **Forests.** **(C)** Civil References. **(D)** Writ Petitions and References **under Direct Tax Laws**. **(E) Appeals** under **Direct Tax** Laws. **(i)** All Appeals pending for **admission.** **(ii)** Appeals from the year 2011 onwards pending for **final hearing.** **(F)** Chartered Accountant References.
9	The Hon'ble Shri Justice **SUMAN SHYAM** **AND** The Hon'ble Shri Justice **SHYAM C. CHANDAK** **(Court Room No. 24)** **[DIVISION BENCH– 9]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Matters under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and Insolvency and Bankruptcy Code. **(B)** Matters against orders passed by **DRT & DRAT** under any enactment. **(C)** Writ Petitions challenging **Look Out Notice (Civil)** **(D)** Civil Writ Petitions relating to the **Maharashtra Land Revenue Code.** **(E)** Civil Writ Petitions relating to **Educational Institutions** (by or against), except those assigned to other Courts.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Matters under **Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** and Insolvency and Bankruptcy Code. **(B)** Matters against orders passed by **DRT & DRAT** under any enactment. **(C)** Writ Petitions challenging **Look Out Notice (Civil)** **(D)** Writ Petitions relating to the **Maharashtra Land Revenue Code**. **(E)** Writ Petitions relating to **Educational Institutions** (by or against), except those assigned to other Courts.

		(F) Civil Writ Petitions against the orders passed by **CAT**. **(G)** Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. **(H)** Civil Writ Petitions not assigned to other Courts upto **the year 2017.** **(I)** Civil Writ Petitions against the orders passed by **MAT.** **(J)** Civil Writ Petitions relating to Co-operative Societies Acts. **(K)** Writ Petitions against High Court and District Courts' Administration and it's offices / officers.	**(F)** Civil Writ Petitions against the orders passed by **CAT.** **(G)** Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers. **(H)** Civil Writ Petitions not assigned to other Courts upto **the year 2017.** **(I)** Writ Petitions against the orders passed by **MAT.** **(J)** Civil Writ Petitions relating to Co-operative Societies Acts. **(K)** Writ Petitions against High Court and District Courts' Administration and it's offices / officers.
10	The Hon'ble Shri Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri Justice **ADVAIT M. SETHNA** **(Court Room No. 28)** **[DIVISION BENCH - 10]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are in jail** arising out of same judgment and all Applications therein. **(B)** All Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused **are on bail** arising out of the same judgment and all Applications therein. **(C)** Confirmation of Death Sentence Cases with connected Appeals **of the year 2022**. **(D)** All Criminal Appeals against Acquittal.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

11	The Hon'ble Shri Justice **RIYAZ I. CHAGLA** **(Court Room No. 21)** **[SINGLE BENCH - 1]** **Commercial Division**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein :	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Suits from the year 2021 onwards. **(B)** Administration Suits and Partition Suits. **(C)** Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act. **(D)** Commercial Disputes of value of **Rs. 100 Crores or more**. **(E)** Insolvency matters.
12	The Hon'ble Shri Justice **S. M. MODAK** **(Court Room No. 20)** **[SINGLE BENCH– 2]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C./528 of BNSS pertaining to Single Bench (except those assigned to other Courts). **(B)** Criminal Applications **including applications under section 482 of Cr. P.C./528 of BNSS, Criminal Revision Applications** and Criminal Writ Petitions in relation to **crime against Women and Children** (except those assigned to other Courts). **(C)** Criminal Applications **including applications under section 482 of Cr. P.C./528 of BNSS, Criminal Revision Applications** and Criminal Writ Petitions **in relation to crime under the Prevention of Corruption Act**. **(D)** Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ---

13	The Hon'ble Shri Justice **N. J. JAMADAR** **(Court Room No. 3)** **[SINGLE BENCH- 3]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure. (B) All Civil Writ Petitions of ODD years, except assigned to other Courts. **(C)** All Applications u/s 407 of Cr.P.C./ 447 of BNSS.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY**
14	The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 34)** **[SINGLE BENCH- 4]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Civil Writ Petitions of **EVEN** years, except assigned to other Courts. **(B)** Civil Contempt References from District Judiciary. **(C)** Civil Writ Petitions arising from Industrial / Labour Laws. **(D)** Civil Work not assigned to other Courts. **(E)** Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts. **(F)** **Anticipatory** Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters **upto the year 2022.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ___

15	The Hon'ble Shri. Justice **N. R. BORKAR** **(Court Room No. 27)** **[SINGLE BENCH– 5]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused **are on bail** and connected Appeals arising out of same judgment and all Applications therein. **(B)** All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence **wherein accused are in jail** and connected Appeals arising out of same judgment and all Applications therein. **(C)** All Criminal Appeals against Acquittal. **(D)** Applications for leave to prefer Appeal. **(E)** Criminal Appeals under Special Statues pertaining to the Single Bench **(excluding Appeals against conviction and acquittal).**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : -----
16	The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 19)** **[SINGLE BENCH- 6]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A) Second Appeals from the year 2001 onwards.** **(B)** Civil/ Criminal **Writ Petitions**, **Revisions** against orders passed by the Courts **in Maintenance matters** under any enactment **except orders under D.V. Act and orders passed by Family Courts.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ____

		(C) Civil/ Criminal **Writ Petitions**, **Revisions** against any order including **maintenance** passed under **D.V. Act (excluding orders passed by Family Courts)**. **(D)** Civil / Criminal Writ Petitions and Revisions against all orders including **maintenance** passed by **Family Courts** (including orders passed under D. V. Act).	
17	The Hon'ble Shri Justice **AMIT BORKAR** **(Court Room No. 9)** **[SINGLE BENCH – 7]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters **arising out of the Districts – Greater Mumbai, Thane and Palghar of the year 2024 and onwards.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----
18	The Hon'ble Shri Justice **ABHAY AHUJA** **(Court Room No. 16-B)** **[SINGLE BENCH– 8]** **Commercial Division**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : -----	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Suits up to the year 2014. **(B)** Admiralty Suits and all applications therein. **(C)** Civil matters of Single Judge not specifically assigned to other Courts. **(D)** Appeals under the Companies Act, except part-heard matters of other Courts. **(E)** Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent. **(F)** Summary Suits and undefended Suits.

19	The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 2)** **[SINGLE BENCH – 9]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters **of the year 2024 and onwards.** **(B)** All Criminal Revision Applications.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ---
20	The Hon'ble Shri Justice **KAMAL R. KHATA** **(Court Room No. 30-Annex)** **[SINGLE BENCH- 10]** **Commercial Division**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Miscellaneous Civil Applications	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Suits from the year 2015 to 2020. **(B)** Writ Petitions not assigned to other Courts. **(C)** Writ Petitions arising from Industrial / Labour Laws. **(D)** Writ Petitions under the Maharashtra Land Revenue Code and the Maharashtra Stamp Act. **(E)** Matters under Parsi Marriage and Divorce Act and other matrimonial Suits and matters arising therein. **(F)** Testamentary Matters. **(G)** Matters pertaining to Land Acquisition.
21	The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 17 Annex.)** **[SINGLE BENCH –11]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). **(B)** Appeals from Order. **(C)** Second Appeals **upto the year 2000.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

		(D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **upto the year 2023.**	
*22	The Hon'ble Shri Justice **ARIF S. DOCTOR** **(Court Room No. 25-Annex)** **[SINGLE BENCH – 12]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein :	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Intellectual Property Matters. **(B)** Commercial Misc. Petitions (IPR). **(C)** Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). **(D)** Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act.
23	The Hon'ble Shri Justice **M. M. SATHAYE** **(Court Room No. 22- Annex)** **[SINGLE BENCH – 13]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** All First Appeals. **(B)** **Anticipatory** Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters **of the year 2023 only.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

24	The Hon'ble Shri Justice **SOMASEKHAR SUNDARESAN** **(Court Room No. 26-Annex)** **[SINGLE BENCH - 14]** **Commercial Division**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench. **(B)** Arbitration matters (**except those assigned to other Court**)	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : **(A)** Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). **(B)** Matters under Part-II of the Arbitration and Conciliation Act, 1996. **(C)** Matters under Section 34 of the Arbitration and Conciliation Act, 1996. **(D)** Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench.
25	The Hon'ble Shri Justice **ASHWIN D. BHOBE** **(Court Room No. 21-Annex)** **[SINGLE BENCH– 15]**	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : **(A)** Regular Bail Applications and Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters **excluding the Districts – Greater Mumbai and Thane and Palghar, of the year 2024 and onwards.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : —

N O T E

1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.

2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens / Marginalised section may also be given priority.

3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.

4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.

5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A. S. GADKARI** and the companion Judge of the former Division Bench.

6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice A. S. GADKARI.**

7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

8) Contempt Petition (Civil) **containing allegations of breach or defiance of Judgment / order of High Court** will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

9) The Larger Benches and Special Benches will as far as possible schedule the sittings on **Friday**.

10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.

11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.

12) All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice RIYAZ I. CHAGLA** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

13) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates Partial Modification at Sr. No. 2, 7 and 22.**

Dated this 19th day of August 2025

By Order,

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(H.M. Bhosale)
Registrar (Judl-I),
High Court, A.S., Bombay.